

MR. CHAIRMAN: You can have that. There are two motions also.

SHRI HARI VISHNU KAMATH: After these motions, you give 2½ hours.

(Interruptions)

MR. CHAIRMAN: I, according to the sense of the House, take the Government's motions first. But before that, I would like to say something. Mr. Roy wanted to say something earlier, because he has to go and attend some meeting. Though his name comes after two names, with your permission, I will just ask him to finish it. Mr. Roy, you finish it.

(Interruptions)

MR. CHAIRMAN: All will be completed. Everybody will be getting a chance. That is why I got the sense of the House.

(viii) ACUTE SHORTAGE OF POSTAL ARTICLES IN DHANBAD, BIHAR.

SHRI A. K. ROY (Dhanbad): Mr. Chairman, with your permission, I would like to make the following statement under rule 377.

There is an acute and chronic shortage and even non-availability of essential items like Post cards, Inland letters and stamps in addition to envelopes in the industrial complex of Dhanbad District of Bihar where people from all parts of the country come and work requiring these items for communication in their families daily and as a part of their life. These shortages do not come as occasional, but have become a permanent feature of the working of the Post Officers at Dhanbad. The Minister of Communications must look into the matter and do the needful to remove these difficulties in the area.

151.11 hrs.

RE. BUSINESS OF THE HOUSE

MR. CHAIRMAN: Now we will take up Mr. Mandal's item first.

SHRI HARI VISHNU KAMATH: I am on a point of order here. I am aware we are racing against time.  
(Interruptions)

MR. CHAIRMAN: We cannot every time change the decision.

SHRI HARI VISHNU KAMATH: 3.30 is not sacrosanct. We are racing against time. I dare say you will agree, and the House will also agree, that at all times, under all circumstances, we must conduct our House business in accordance with the Rules of Procedure and the Constitution. That should not be ignored. I would draw your attention to Rules 74, 75, 76, 300, 302 and 304. The constitution of Joint Committees and Select Committees and their functioning is governed by these rules.

MR. CHAIRMAN: How are we breaching them?

SHRI HARI VISHNU KAMATH: Here this motion was carried first by the House, by the Lok Sabha on the 14th August, 1978 and was concurred in the Rajya Sabha on the 17th August, and the Joint Committee, in pursuance of adoption of that motion by this House and by the other House also, started functioning, working. The genesis of this motion is some what obscure.

MR. CHAIRMAN: You are on item No. 27.

SHRI HARI VISHNU KAMATH: 27, Mr. Mandal's item, motion regarding the Joint Committee. Now the genesis of this motion is, to my mind, rather obscure. The only light that came was from a motion for extension of time which made by the Chairman of the Joint Committee a couple of days ago in this House. The House, in its wisdom, rightly de-